

ITEM NO.43

Court 8 (Video Conferencing)

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 4253/2021

(Arising out of impugned final judgment and order dated 01-12-2020 in WP(C) No. 14351/2019 passed by the High Court of Orissa at Cuttack)

COMMISSIONER CUM SECRETARY TO GOVERNMENT OF
ORISSA & ORS.

Petitioner(s)

VERSUS

DR. GITANJALI SATPATHY

Respondent(s)

Date : 17-12-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Jogy Scaria, AOR
Mr. Apoorv Srivastava, Adv .

For Respondent(s) Mr. Bharat Swaroop Sharma, Adv.
Mr. Parag Sirohi, Adv.
Ms. Priya Sirohi, Adv.
Mr. Sureshan P., AOR

UPON hearing the counsel the Court made the following
O R D E R

In terms of the letter circulated by the learned counsel for the petitioner, the matter is adjourned for four weeks.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)